

ITEM NO.21, 26 & 26.1

COURT NO.7

SECTION PIL-W
IV-A & II-AS U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Suo Moto Writ Petition (Criminal) No.1/2017

IN RE: TO ISSUE CERTAIN GUIDELINES REGARDING INADEQUACIES AND
DEFICIENCIES IN CRIMINAL TRIALS Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ORS. Respondent(s)

With SLP(C) No.25669 of 2015

SLP(Crl.) No...../2017 Crl. M.P. No.7862/2017
(With Appln.(s) for condonation of delay in filing and refiling
SLP)

Date : 07-11-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE L. NAGESWARA RAOCounsel for the parties

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Mr. Amit Kumar Singh, Adv.
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Mr. Milind Kumar, Adv.

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Ms. Fauzia Shakil, Adv.
Mr. Ujjwal Singh, Adv.
Mr. Mojahid Karim Khan, Adv.

Mr. Maninder Singh, Ld. ASG
Mr. Anmol Chandan, Adv.
Mr. G.S. Makker, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Suo Moto Writ Petition (Criminal) No.1/2017

Admit.

Service is not complete.

By consent, we appoint Mr. Sidharth Luthra, learned Senior Counsel, and Mr. R. Basant, learned Senior Counsel, as *Amicus Curiae* in the matter.

Mr. Sidharth Luthra, learned *Amicus Curiae* through his assisting counsel, may take steps to serve fresh notices to all the

unserved respondents—States/Union Territories and also their Standing Counsel, and the Registrars General of the High Courts, notifying of the matter and calling upon them to enter appearance and file their respective affidavits.

Put up on 12.12.2017 as part-heard for further hearing.

In the meantime, all the respondents shall furnish copies of their respective reply affidavit to both the learned *Amicus Curiae*.

SLP(Crl.) No...../2017 Crl.M.P. No.7862/2017

Tag with Suo Moto Writ Petition (Criminal) No.1/2017

SLP(C) No.25669 of 2015

De-tagged from SLP(Crl.) No...../2017 Crl.M.P. No.7862/2017.

List the matter in the month of December, 2017.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
BRANCH OFFICER